

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS
OF
DIGITAL MICRON ROTO PRINT PRIVATE LIMITED**

RELEVANT PARTICULARS	
	Name of corporate debtor
	DIGITAL MICRON ROTO PRINT PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor
	05/10/2005
3.	Authority under which corporate debtor is incorporated / registered
	Registrar of Companies, ROC-Gwalior
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor
	CIN: U00202MP2005PTC018001
5.	Address of the Registered office and principal office (if any) of corporate debtor
	<u>Registered Office as per MCA Portal</u> 102, Shri Krishnas Times Square (1st Floor), Scheme No. 47, Sneh Nagar Main Road, Indore MP 452001 IN
6.	Insolvency commencement date in respect of corporate debtor
	11 th January, 2021, Copy of Order was made available to the IRP on 12 th January, 2021
7.	Estimated date of closure of insolvency resolution process
	10 th July, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional
	Mr. Satyendra Sharma Reg. No. IBBI/IPA-002/IP-N00737/2018-2019/12260
9.	Address and e-mail of the interim resolution professional, as registered with the Board
	Address: M-3, Block No. 51, 1st Floor, Anupam Plaza- II, Above Axis Bank, Sanjay Place, Agra- 282002 Email: satyendrasirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional
	Address: M-3, Block No. 51, 1st Floor, Anupam Plaza- II, Above Axis Bank, Sanjay Place, Agra- 282002 Email: cirp.digitalmicronrotoprint@gmail.com satyendrasirp@gmail.com
11.	Last date for submission of claims
	25th January, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional
	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)
	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	Relevant Forms and
	Relevant forms are available at http://www.ibbi.gov.in/downloadform.html
	Details of authorized representatives are available at:
	Not Applicable

Satyendra Sharma



Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a Corporate Insolvency Resolution Process against DIGITAL MICRON ROTO PRINT PRIVATE LIMITED vide order dated 11th January, 2021 in MP/CP(IB) 21/9/NCLT/AHM/2019 (Order received by IRP on 12th January, 2021).

The creditors of Digital Micron Roto Print Private Limited are hereby called upon to submit their claims with proof on or before 25th January, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (under the Real Estate Project) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;
Form C for claims by Financial Creditors;
Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)
Form D for claims by workmen and Employees;
Form E for claims by Authorized Representatives of Workmen and Employees;
Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

The respective forms may be downloaded from the URL <http://ibbi.gov.in/downloadform.html>

Date: 12.01.2021
Place: Agra



Satyendra Sharma
Interim Resolution Professional
Digital Micron Roto Print Private Limited
Reg. No. IBBI/PA-002/IP-N00737/2018-2019/12260

